

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 88 OF 2019 &
IA NOS. 372 & 982 OF 2019

Dated : 20th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Company Limited ...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabha Patil, Sr. Adv.
Ms.Molshree Bhatnagar
Mr. Ishaan Mukherjee
Mr. Jeet Ahuja

Counsel for the Respondent(s) : Mr. S.K.Raungta, Sr. Adv
Mr. Buddy A Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Sajan Poovayya, Sr. Adv.
Ms. Surabhi Guleria
Mr. Pratibhanu for R-2

ORDER

IA NO. 982 OF 2019

(For transfer from Court-II to Court-I)

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the IA is allowed. Application is disposed of.

APPEAL NO. 88 OF 2019 & IA NO. 372 OF 2019

List the matter for IA for hearing on **21.05.2019 at 2.30 pm.**

(S. D.Dubey)
Technical Member

pr/mkj

(Justice Manjula Chellur)
Chairperson